THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL NEW DELHI

Interlocutory Application No.3663/2019 Un-numbered Company Appeal (AT) (Insolvency) No. /2019 (F.No.23.10.2019/NCLAT/UR/1424

In the matter of:

Ashok Mehra Appellant

Versus

Anil Anchalia, IRP of Atlantic Projects Ltd. & Anr. Respondents

Appearance: Ms. Sreenita Ghosh, Advocate for the Appellant.

<u>18.11.2019</u>

This is an application to extend the time granted for curing the defects.

- 2. The facts of the case are that the Appellant filed the Memo of Appeal on 23.10.2019 and the Office after scrutiny of the Memo of Appeal, intimated the defects and returned the Memo of Appeal to the Appellant on the same day. The Appellant re-filed the Memo of Appeal on 13.11.2019. It is stated in the Interlocutory Application (IA) that while curing the defects it was observed that documents were not appropriately placed and since the Applicant/ Appellant is based out of Kolkata, even for minor correction, documents have to be executed in Kolkata and then couriered to Delhi. Further delay has also been caused due to ill health of the Counsel for the Appellant. Hence, there is delay of 15 days' in re-filing the Memo of Appeal, so, the same may be condoned.
- 3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.
- 4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in refiling the Memo of Appeal is hereby condoned.
- 5. List the case before the Hon'ble Bench under the heading 'for admission' on 19.11.2019.
- 6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey) Registrar